

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-260/ND/2017

**IN THE MATTER OF:**  
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 7 of IBC

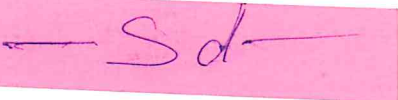
Order delivered on 11.01.2021  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

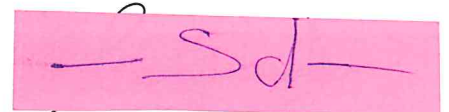
For the Petitioner/Financial-creditor	:Mr. Rahul Shukla, Advcoate.
For the Ex-Director	:Mr. Karan Gaba, Advocate.
For the Liquidator	:Mr. Mrityunjay Kumar, Advocate for the Liquidator Mr. Abhishek.
For the Applicant/Highest Bidder	:Ms. Nistha Gupta, Advocate.

**ORDER**

Heard the submissions made by the Learned Counsel for the Liquidator as well as Learned Counsel for the Highest Bidder. The Learned Counsel for the Highest Bidder has submitted that entire amount has been paid and the Learned Counsel for the Liquidator is directed to instruct the Liquidator to file the Progress Report in the matter within next ten days. Matter is adjourned to 09.02.2021.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)